

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3741
ANSWERED ON:02.12.2010
ALLOTMENT OF PETROL PUMPS/DEALERSHIP
Meghwal Shri Arjun Ram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): the number of cases pertaining to allotment of petrol pumps and dealership of gas agencies to people belonging the Scheduled Castes and Scheduled Tribes categories pending in courts;
- (b): the details thereof, State-wise for the last ten years;
- (c): whether the Government proposes to formulate any plan for out of court settlement of cases pending in various courts to provide relief to the people belonging to Scheduled Castes and Scheduled Tribes in this regard; and
- (d): if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (d): 47 Cases of Retail Outlets and 35 cases of LPG Distributorships belonging to Scheduled Caste and Scheduled Tribe categories of public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) are pending in various Courts throughout the country. These court cases are normally regarding cancellation of Caste Certificates provided by the candidates along with the application, cases filed by the landlord of the sites of the outlet handed over to SC/ST allottees, cases filed by the SC/ST allottees for handing over alternate COCO outlets etc. The state-wise details are available with Director (Marketing) of OMCs. OMCs take steps to defend the court cases and resolve the issues. Wherever possible and if required, out of court settlement is tried by OMCs to provide relief to the people belonging to SCs and STs.